

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 61440 of 2018

[Arising out of Order-in-Appeal No. 383-384-CE/CGST-APPEAL-GURUGRAM-SG/2017-18 dated 14.03.2018 passed by the Commissioner (Appeals), CGST, Gurugram]

M/s Prime Tools

Plot No.51/27, Industrial Aread,
Opp. Eicher Tractor Ltd.
NIT Faridabad, Haryana-121001

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Faridabad-I**

Block-D, New CGO Complex, NH-IV, NIT,
Faridabad, Haryana-121001

.....Respondent

APPEARANCE:

Shri N.K. Sharma, Advocate for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.60357/2026

DATE OF HEARING/DECISION: 15.05.2026

P. ANJANI KUMAR:

The appellants have opted for 'SabkaVishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained Discharge Certificate i.e. Form No. SVLDRS-4 on payment of full and final settlement of dues, which has been placed on record.

2. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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